सं०सं०-अ०स०को०-०४/बीमा-२०२० ५० (१५० क्षार क्षेत्र) बिहार सरकार स्वास्थ्य विभाग

प्रेषक.

कौशल किशोर, सरकार के अपर सचिव।

सेवा में.

सभी अपर मुख्य सचिव, सभी प्रधान सचिव/सचिव, सभी विभागाध्यक्ष, बिहार, पटना, सभी प्रमंडलीय आयुक्त, बिहार, सभी जिला पदाधिकारी, बिहार, प्राचार्य/अधीक्षक, सभी चिकित्सा महाविद्यालय एवं अस्पताल, बिहार, सभी सिविल सर्जन, बिहार।

पटना, दिनांक-0 7 / 0 4 / 2020

विषय:— प्रधानमंत्री गरीब कल्याण पैकेज के अन्तर्गत Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting Covid-19, के संबंध में।

प्रसंगः— स्वास्थ्य एवं परिवार कल्याण मंत्रालय, भारत सरकार का अर्द्ध—सरकारी पत्रांक—F.No. Z-18016/1/2020/PMGKP-NHM II दिनांक—03.04.2020

महाशया / महाशय,

निदेशानुसार उपर्युक्त विषयक स्वास्थ्य एवं परिवार कल्याण मंत्रालय, भारत सरकार से प्राप्त प्रसंगाधीन अर्द्ध—सरकारी पत्र की छायाप्रति संलग्न करते हुए कहना है कि प्रधानमंत्री गरीब कल्याण पैकेज के अन्तर्गत Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting Covid-19, योजना के अन्तर्गत सरकारी अस्पतालों एवं चिकित्सा संस्थानों में कार्यरत चिकित्सा कर्मी जो Covid-19 की रोकथाम एवं चिकित्सा में संलग्न हैं, उन्हें विशेष बीमा योजना से आच्छादित किया गया है। योजना के अनुसार कोई भी चिकित्सा कर्मी जो Covid-19 के मरीज के चिकित्सा के क्रम में किसी दुर्घटना का शिकार होता है तो उन्हें रु0 50.00 लाख (रूपये पचास लाख) की क्षतिपूर्ति की जायेगी।

विषयांकित योजना के अन्तर्गत Covid-19 के मरीज की चिकित्सा के क्रम में किसी स्वास्थ्य कर्मी की मृत्यु होने पर प्रपत्र—01 में दावा समर्पित किया जाना है और प्रपत्र—02 में COVID-19 से संबंधित अन्य कार्य संपादन के क्रम में दुर्घटना मृत्यु की स्थिति में दावा समर्पित किया जाना है। इन्हीं प्रपत्रों में इस योजना की पात्रताओं/आच्छादन, वांछित दस्तावेजों की सूची तथा दावा प्रमाणीकरण प्राधिकार आदि की विवरणी भी अंकित है।

दावा प्रपत्र के साथ संलग्न दिशा—निर्देश की कंडिका—C के अन्तर्गत Development Partners (WHO, UNICEF, CARE इत्यादि) के पदाधिकारी सलाहकार एवं क्षेत्रीय कर्मी तथा Covid-19 के संभावित मरीजों के परिवहन कार्य में संलग्न एम्बुलेंस चालक एवं EMT भी इससे आच्छादित होंगे।

अनुरोध है कि इस बीमा योजना के संबंध में सभी स्वास्थ्य कर्मियों नियमित, संविदागत, स्वास्थ्य संस्थानों में बाह्य श्रोत से प्राप्त कर्मी, Development Partners (WHO, UNICEF, CARE इत्यादि) के कर्मी तक यह सूचना प्रचारित कराने की कृपा की जाय, तािक Covid-19 महामारी से लड़ रहे स्वास्थ्य कर्मियों का मनोबल ऊँचा रहे।

सभी जिला पदाधिकारियों एवं सभी सिविल सर्जन से विशेष अनुरोध है कि इस योजना का व्यापक प्रचार—प्रसार अपने जिलान्तर्गत सभी संबंधित को करायें तथा इसे अपने जिला के वेबसाइट पर भी प्रमुखता से प्रकाशित कराने की कृपा की जाय।

अनुलग्नक:- यथोक्त।

विश्वासभाजन
(कौशल किशोर)
सरकार के अपर सचिव

- (क) राज्य स्वास्थ्य समिति, बिहार के वेबसाइट के फ्रन्ट पेज पर इसे प्रमुखता से प्रकाशित कराने की कृपा की जाय,
- (ख) इस संबंध में एक समाचार पत्र विज्ञापन बनाकर तीन दिनों के अन्तर पर न्यूनतम दो बार सभी प्रमुख समाचार पत्रों में प्रकाशित कराने की कृपा की जाय,
- (ग) विभिन्न Whats' App Group/Bulk SMS के माध्यम से फिल्ड लेवल के स्वास्थ्य कार्यकर्त्ताओं तक यह सूचना प्रचारित कराने की कृपा की जाय।

अनुलग्नक:- यथोक्त।

ray

सरकार के अपर सचिव

ज्ञापांक :- अ०स०को०-०४ / बीमा-२०२० - ५ (स्वा०, पटना, दिनांक-७७ / १०२० प्रतिलिप :- राज्य प्रभारी UNICEF, Bihar, Patna/राज्य प्रभारी WHO, Bihar, Patna/ Chief of Party, Care India, Bihar को संदर्भित पत्र की प्रति के साथ सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के अपर सचिव

ज्ञापांक :- अ०स0को०-04 / बीमा-2020- 5 १ / स्वा०, पटना, दिनांक-07 / 0 4/ 2020

प्रतिलिपि:— माननीय मंत्री, स्वास्थ्य के आप्त सचिव/प्रधान सचिव, स्वास्थ्य के आप्त सचिव/विभाग के सभी पदाधिकारियों/सभी निदेशक प्रमुख, स्वास्थ्य सेवाएँ, बिहार, पटना/स्वास्थ्य निदेशालय के सभी पदाधिकारियों को सूचनार्थ/आवश्यक कार्यार्थ प्रेषित।

प्रतिलिपि :- आई०टी० मैनेजर, स्वास्थ्य विभाग, बिहार, पटना को इस निदेश के साथ प्रेषित कि वे दावा प्रपत्रों सिहत भारत सरकार के संदर्भित पत्र को विभागीय वेबसाइट के फ्रन्ट पेज पर प्रमुखता से प्रकाशित करेंगे।

सरकार के अपर सचिव



With The



भारत सरकार स्वास्थ्य एवं परिवार कल्याण मंत्रालय निर्माण भवन, नई दिल्ली - 110011 Government of India Ministry of Health & Family Welfare Nirman Bhavan, New Delhi - 110011

वन्दना गुरनानी, भा.प्र.हा Vandana Gurnan (म.स.इ.

अपर सचिव एवं मिशन निदेशक (रा.स्वा.मि.) Additional Secretary & Mission Director (NHM)

D.O. No. F.No. Z-18016/1/2020/PMGKP-NHM II

Dated 03rd April 2020

Dia All,

In continuation of letters by Secretary, MoHFW (D.O. No. Z.21020/16/2020-PH, dated 30th March 2020), addressed to all the Chief Secretaries/Administrators of the States/UTs and the Heads of all the Associations of Doctors/Healthcare providers regarding 'Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting COVID-19', you are requested to kindly inform all such health care providers through various mediums like SMS, whatsapp, e-mail etc. in local language about their inclusion under Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting COVID-19 in line with the enclosed order regarding this scheme.

The claim Form-I (Personal Accident Insurance Claim Form for loss of life due to COVID19) and Form-II (Personal Accident Insurance Claim Form for accidental loss of life on account of COVID-19 related duty) for the above scheme detailing the procedure, claim certifying authority and documents to be submitted along with claim form is also attached for your reference and disbursal.

I request you to give more publicity to this initiative to instill a sense of security among healthcare providers. In case of any clarifications, Dr. Manohar Agnani, JS (RCH) may be contacted by the States / UTs at agnanim@ias.nic.in.

with wan legards

Yours Sincerely,

(Vandana Gurnani)

- 1. Additional Chief Secretary / Principal Secretary / Secretary- Health, All States /UTs
- 2. Mission Directors, National Health Mission, All States / UTs

Tel.: 011-23063693 Telefax: 011-23061398 E-mail: vandana.g@ias.nic.in



D.O. No. F.No. Z-18016/1/2020/PMGKP-NHM II

:2:

Copy to the following Joint Secretaries to provide necessary instructions to concerned hospitals / institutions:

- 1. JS (Sunil Sharma) All India Institute of Medical Sciences (AIIMS) across State/s, Post Graduate Institute of Medical Education & Research (PGIMER Chandigarh), Jawaharlal Institute of Post Graduate Medical Education & Research (JIIPMER, Puducherry), Hospitals or other Medical Colleges under Pradhan Mantri Swasthya Suraksha Yojna (PMSSY) and any other hospitals under other ministries.
- 2. JS (Alok Saxena) CGHS (Central Government Health Scheme).
- 3. JS (Dr. Nipun Vinayak) Institutions of Raj Kumari Amrit Kaur College of Nursing, Mahatma Gandhi Institute of Medical Sciences (MGIMS), Sevagram, Maharashtra, Lady Reading Health School Delhi, Gandhigram Institute of Rural Health and Family Welfare Trust (GIRHFWT).
- 4. JS (Gayatri Mishra) Hospitals (RML & PGIMER/ Safdarjung Hospitals and Vardhaman Mahavir Medical College, Lady Hardinge Medical College and Kalawati Saran Children Hospitals, Chandigarh and other regional institutions.

(Vandana/Gurnani)

(11

Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting COVID-19 FORM-II:

Personal Accident Insurance Claim Form for accidental loss of life on account of COVID-19 related duty



The New India Assurance Company Limited

Regd. & Head Office: New India Assurance Bldg., 87, Mahatma Gandhi Road, Fort, Mumbai - 400 001.

The issuance of this form is not to be taken as an admission of Liability

Personal Accident Insurance Claim Form (Particulars of Accident)

		Policy No.
		TO BE COMPLETED BY THE CLAIMANT
Name India,		Insured: Secretary, Ministry of Health and Family Welfare, Government of Delhi
1.	Detail	s of Deceased who died in the accident:
	(a)	Full name (Ms./Mr.)
	(b)	Father's name
	(c)	Age at last birthday
	(d)	Sex
	(e)	Address
	(f)	Profession/occupation
2	. (a)	Date of the accident
	(b)	Time of accident
	(c)	Place of accident
3	. FIR	Number:
4	. (a)	Date and Time of Death
	(b)	Has Post-mortem been conducted
5		me and Relationship of the claimant h the deceased

0

6. Electronic Clearing Service (ECS) Details of the Claimant:

	1 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2		
6. 1	Name of the Cl		
	(as per the Ban		
6.2		ith the Deceased	
6.3	Bank Name		
6.4	Branch and add	lress	
6.5	Bank Account	No.	
6.6	Bank Account	Туре	
6.7	IFSC Code		
6.8	MICR Code		
claimant acquaint shall ma whateve required the fores	t have not attempted. I, agree that ke any false or fir, the Policy shat to make a Statut going statement of eclare that the D	oted to conceal from the if I have made, or in any raudulent statement or an all be void and my right ory Declaration before a or any other statement I, re	g statements are true in all respect and that I, the Company anything which it ought to be made further declaration the Company may require, y suppression, concealment or untrue averment to compensation forfeited and am willing, if Justice of the Peace of the truth of the whole of may make a connection with this claim. the the accident while engaging in the work of trus (COVID 19).
			`
		Claimant	Witness
Name:			
Addres	s:		
Contac	t number :		
Date:			
Signati	ıre:		
<u> </u>			

Place and Date:

Signature of the Claimant

1. DOCUMENTS TO BE SUBMITTED ALONG WITH CLAIM FORM

- I. Identity proof of Deceased (Certified copy)
- II. Identity proof of the Claimant (Certified copy)(Must fulfil clause 3 of this Form)
- III. Proof of relationship between the Deceased and the Claimant (Certified copy)
- IV. Death summary by the Hospital where death occurred (in case death occurred in hospital) (Certified copy).
- V. Death Certificate (in Original)
- VI. Post-mortem Report (Certified copy)
- VII. Cancelled Cheque (desirable) (in Original)
- VIII. FIR (Certified copy)
 - IX. Certificate by the Healthcare Institution/ organization/ office, as under:

A. Those employees (Regular/Adhoc/Contractual/Daily Wagers/retired Government Officials/ Private individuals) engaged by-

- Health care facilities of Central/State/UT Governments/ Urban Local Bodies
- Autonomous / PSU hospitals of Central/State / UT Government, AIIMSs, INIs and Hospitals of Central Ministries.
 - (i) Certificate of employment/engagement by the Head of Institution/ organization/office indicating that the Deceased was an employee of/engaged by the Institution.
 - (ii) Certify and submit proof that the deceased had accidental loss of life on account of COVID-19 related duty.

B. Private healthcare Institution:

- (i) Certificate of Employment by the Director / Medical Superintendent / Head of the Institution.
- (ii) Certify and submit proof that the deceased had accidental loss of life on account of COVID-19 related duty.

C. Private person engaged by the Health Care Institutions / Organisations (both public and private) through an Agency:

- (i) Certified copy of the document indicating that the services of the Agency were engaged by the Institution / Organisation.
- (ii) Proof of engaging the services of individual by the Agency.
- (iii) Certify and submit proof that the deceased had accidental loss of life on account of COVID-19 related duty.

D. Community Health Workers (ASHAs and ASHA Facilitators)

- (i) Certificate of engagement as ASHA/ASHA Facilitator provided by the Medical Officer of Primary Health Centre (PHC).
- (ii) Certificate by Medical Officer of Primary Health Centre (PHC) that

ASHA/ASHA Facilitator had accidental loss of life on account of COVID-19 related duty.

E. Volunteer drafted for COVID 19 related responsibilities by the Government officials authorized by the State/UT Government.

- i. Proof of engaging the services of individual by the Government officials authorized by the State/UT Government.
- ii. Certify and submit proof that the deceased had accidental loss of life on account of COVID-19 related duty.

2. CLAIM CERTIFYING AUTHORTY

- 2.1 Claims related to a particular State/UT would be certified and forwarded by the Director General Health Services /Director Health Services/ Director Medical Education or any other Official specifically authorised by the State/UT Government for this purpose.
- 2.2 Claims related to health care facilities of Central Government, Central Autonomous / PSU Hospitals, AIIMS, INIs and Hospitals of other Central Ministries, would be certified and forwarded by Director or Medical Superintendent or Head of the concerned institution.

3. CLAIMANT

- 3.1 In cases where the deceased was a Govt. servant (both serving and retired) of Central and State, or employee of Urban Local Body, insurance claim to be submitted by a person appointed as nominee for Death cum Retirement Gratuity (DCRG) as per service record of the deceased and is to be certified by the concerned office.
- 3.2 For others, who are not covered under 3.1, are to be governed by the priority list as being followed for deciding Railway accident claims.

4. CLARIFICATION

In case	e of any	clarification	on matter	of	interpretation,	the	decision	of	Ministry	of Hea	lth	and
Family	Welfare	e, Governmer	nt of India	shal	ll be final.							

Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting COVID-19 FORM-1:

Personal Accident Insurance Claim Form for loss of life due to COVID19



The New India Assurance Company Limited

Regd. & Head Office: New India Assurance Bldg., 87, Mahatma Gandhi Road, Fort, Mumbai - 400 001.

The issuance of this form is not to be taken as an admission of Liability

Personal Accident Insurance Claim Form (Particulars of Accident)

	Policy No. TO BE COMPLETED BY THE CLAIMANT
Name of In Delhi	sured: Secretary, Ministry of Health and Family Welfare, Govt. of India, New
1. Detai	els of Deceased Person who died due to COVID-19
(a)	Full name (Ms./Mr.)
(b)	Father's name
(c)	Age at last birthday
(d)	Sex
(e)	Address
(f)	Profession/occupation
(b)	Date and Time of Death: Date of Laboratory diagnosis of OVID19

3. Electronic Clearing Service (ECS) Details of the Claimant:

3. 1	Name of the Claimant	
	(as per the Bank Account)	
3.2	Relationship with the Deceased	
3.3	Bank Name	
3.4	Branch and address	
3.5	Bank Account No.	
3.6	Bank Account Type	
3.7	IFSC Code	
3.8	MICR Code	

,, hereby declare that the foregoing statements are true in all respect and
hat I, the claimant, have not attempted to conceal from the Company anything which it ought to be
nade acquainted. I, agree that if I have made, or in any further declaration the Company may
require, shall make any false or fraudulent statement or any suppression, concealment or untrue
everment whatever, the claim shall be void and my right to compensation forfeited and am willing,
f required to make a Statutory Declaration before a Justice of the Peace of the truth of the whole of
he foregoing statement or any other statement I, may make a connection with this claim.

	Claimant	Witness
Name:		
Address:		
Contact number:		
Date:		
Signature:		

Place and Date:

Signature of the Claimant

1. DOCUMENTS TO BE SUBMITTED ALONG WITH CLAIM FORM

- I. Identity proof of Deceased (Certified copy)
- II. Identity proof of the Claimant (Certified copy)(Must fulfil clause 3 of this Form)
- III. Proof of relationship between the Deceased and the Claimant (Certified copy)
- IV. Laboratory Report certifying having tested Positive for COVID-19 (in Original or Certified copy)
- V. Death summary by the Hospital where death occurred (in case death occurred in hospital) (Certified copy).
- VI. Death Certificate (in Original)
- VII. Certificate by the Healthcare Institution/ organization/ office, as under:
 - A. Those employees (Regular/Adhoc/Contractual/ Daily Wagers/ retired Government Officials/ Private individuals) who may have to be in direct contact and care of COVID 19 patients engaged by-
 - Health care facilities of Central/State/UT Governments/Urban Local Bodies.
 - Autonomous/PSU hospitals of Central/State/UT Government, AIIMSs, INIs and Hospitals of Central Ministries
 - (i) Certificate of employment/engagement by the Head of Institution/ organization/office indicating that the Deceased was an employee of/engaged by the Institution.
 - (ii) Certify and submit proof that the deceased was deployed/drafted for care and may have come in direct contact of the COVID-19 patient.

B. Private healthcare Institution:

- (i) Certificate of Employment by the Director / Medical Superintendent / Head of the Institution.
- (ii) Certify and submit proof that the deceased was deployed/drafted for care and may have come in direct contact of the COVID-19 patient.
- C. Private person engaged by the Health Care Institutions / Organisations (both public and private) through an Agency:
 - (i) Certified copy of the document indicating that the services of the Agency were engaged by the Institution / Organisation.
 - (ii) Proof of engaging the services of individual by the Agency.
 - (iii) Certify and submit proof that the deceased was deployed/drafted for care and may have come in direct contact of the COVID-19 patient.

D. Community Health Workers (ASHAs and ASHA Facilitators)

- (i) Certificate of engagement as ASHA/ASHA Facilitator provided by the Medical Officer of Primary Health Centre (PHC).
- (ii) Certificate by Medical Officer of Primary Health Centre (PHC) that ASHA/ASHA Facilitator was drafted for work related to COVID-19.

E. Volunteer drafted for COVID 19 related responsibilities by the Government officials authorized by the Central/State/UT Government.

- i. Proof of engaging the services of individual by the Government officials authorized by the State/UT Government.
- ii. Certify and submit proof that the deceased was drafted for care and came in direct contact of the COVID-19 patient.

2. CLAIM CERTIFYING AUTHORTY

- 2.1 Claims related to a particular State/UT would be certified and forwarded by the Director General Health Services / Director Health Services / Director Medical Education or any other Official specifically authorised by the State/UT Government for this purpose.
- 2.2 Claims related to health care facilities of Central Government, Central Autonomous / PSU Hospitals, AIIMS, INIs and Hospitals of other Central Ministries, would be certified and forwarded by Director or Medical Superintendent or Head of the concerned institution.

3. CLAIMANT

- 3.1 In cases where the deceased was a Government servant (both serving and retired) of Central and State, or employee of Urban Local Body, insurance claim has to be submitted by a person appointed as nominee for Death cum Retirement Gratuity (DCRG) as per service record of the deceased and is to be certified by the concerned office.
- 3.2 For others, who are not covered under 3.1, they are to be governed by the priority list as being followed for deciding Railway accident claims.

4. CLARIFICATION

In case of any clarification on matter of interpretation, the decision of Ministry of Health & Family Welfare, Government of India shall be final.



Leadership & Beyond

Rated as 'A' - Excellent

मण्डल कार्यालय - 312000, जी-401, अगल चंचर्मना, भीकाओ कामा प्लम, नर्ड विल्ली-110066

Divisional Office -- 312000, Ansal Chambers -- 1, 8-401, Bhíkají Cama Place, New Delhi 11006

Phone: 011-26197025, 26715916 II Email: no.312000@newindia.co.in II Website: www.newindia.co.in

CIN No. 166000MH1919G01000526; IRDA Reg No. 190

REF No.:NIA:DROJ.CDU 312000:COVID19:01:2020

March 30, 2020

The Secretary
Ministry of Health and Family Welfare
Government of India
New Delhi

Confirmation of Risk Coverage

Re: Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting COVID-19

Si

In connection with the above, we have for reference Ministry of Health and Family Welfare's Order dated 29/03/2020 entrusting the issuance of aforesaid Insurance Cover to The New India Assurance Co Ltd. Further, it has been informed that the premium payment process has been instrated. Accordingly, in accordance with Section 59(1)(a) of The Insurance Rule, 1939, we confirm that the risk coverage therein has commenced with immediate effect as per the following details.

Insurance Cover Description : Tailor Made Comprehensive Personal Accident Cover (including

accidental loss of life on account of contracting COVID-19)

Period of Insurance : 90 Days from and including 30/03/2020

Insured Persons : 22.12 Lac Public health care providers, including community health

workers, who may have to be in direct contact and care of CDVID-19 patients and who may be at risk of being impacted by this, and private health care staff and workers as detailed in para II of Ministry of Health

and Family Welfare's Order dated 28/03/2020.

Sum Insured/Benefit Amount : INR 50 Lac per insured person.

Risk/Coverage Details : Accidental Death (An accident is sudden, unforeseen and involuntary

event caused by external, visible and violent means and death due to complications arising out of accidentally contracting COVID 19 pandemic disease, while treating and/or attending to jobs relating to the patients

suffering from Corona.)

Claim Payment : To the beneficiary/nominee under certification of the authorized Central

and/or State Government Authority.

Claims Procedure : Simple and Seamless Standard Operating Procedure to be finalized by the

Insurer, Department of Financial Services Ministry of Finance and

Ministry of Health and Family Welfare.

Thanking you and assuring of our best services at all times.

Yours Sincerely

For and on Behalf of The New India Assurance Co Ltd

न्वदिक्ता असीश

Authorized Signatory



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15000 PPE

3500 VTM

RMRI - Auto extractor -> 28 law
16/MS

PMCH

DMCH

RTPCR -> Gaye

JUMGH

1GIMS - 45

RTPCR - NACO

<u>Pradhan Mantri Garib Kalyan Package: Insurance Scheme for Health Workers Fighting</u> <u>COVID-19</u>

FAQ's

Question 1: What does this Scheme cover?

This accident insurance scheme covers;

- Loss of life due to COVID19, and
- Accidental death on account of COVID-19 related duty.

Question 2: What is the definition of Accident?

An accident is sudden, unforeseen and involuntary event caused by external, visible and violent means.

Question 3: Who all are covered under the scheme?

- Public healthcare providers including community health workers, who may have to be in direct contact and care of COVID-19 patients and who may be at risk of being impacted by this.
- Private hospital staff and retired /volunteer /local urban bodies/ contracted /daily wage /ad-hoc/outsourced staff requisitioned by States/ Central hospitals/ autonomous hospitals of Central/ States/UTs, AIIMS and INIs/ hospital of Central Ministries can also be drafted for COVID 19 related responsibilities.

Question 4: Who can be a volunteer under this scheme?

Volunteers are those who are drafted by the Government Official authorized by Central/State/ UT Government for care and may have come in direct contact of the COVID-19 patient

Question 5: Who are 'Private persons' under this scheme?

• Private persons are those who are engaged by both public & private health care institutions/organization through an agency and were deployed /drafted for care and may have come in direct contact of the COVID-19 patient (with the proof that the service of the agencies were engaged by the institution/organization).

Question 6: When does insurance coverage policy begins and ends?

• The duration of the policy is for a period of 90 days, starting from March 30, 2020.

Question 7: Is there any age-limit for health workers under this scheme?

• There's no age limit for this scheme.

Question 8: Is individual enrolment required?

• Individual enrolment is not required.

Question 9: Whether an individual is required to pay any premium to be eligible under the scheme?

• The entire amount of premium for this scheme is being borne by the Ministry of Health and Family Welfare, Government of India.

Question 10: What is the benefit available to the insured persons?

• INR 50 LAKHS will be paid to the claimant of the insured person.

Question 11: Is COVID-19 laboratory test mandatory for claiming the benefit?

- Laboratory report certifying positive medical test is required for loss of life on account of COVID-19. However, it is not required in case of Accidental loss of life on account of COVID-19 related duty.
- Question 12: Whether expenses incurred on treatment or during quarantine are covered under the scheme?
 - Any type of expenses related to treatment or quarantine is not covered.

Question 13: If a person is having another Personal accident policy or life insurance policy, what is the effect of the same on claim under this policy?

• The benefit/claim under this policy is in addition to the amount payable under any other policies.

Question 14: Documents required to claim benefits under this scheme?

a. In case of Loss of life due to COVID19 following documents are required:

- I. Claim form duly filled and signed by the nominee/claimant.
- II. Identity proof of Deceased (Certified copy)
- III. Identity proof of the Claimant (Certified copy)
- IV. Proof of relationship between the Deceased and the Claimant (Certified copy)
- V. Laboratory Report certifying having tested Positive for COVID-19 (in Original or Certified copy)
- VI. Death summary by the Hospital where death occurred (in case death occurred in hospital) (Certified copy).
- VII. Death Certificate (in Original)
- VIII. Certificate by the Healthcare Institution/ organization/ office that the deceased was an employee of /engaged by the institution and was deployed/drafted for care and may have come in direct contact of the COVID-19 patient. For community health care workers, the Certificate should be from Medical Officer of Primary Health Centre (PHC) that ASHA/ASHA Facilitator was drafted for work related to COVID-19.

b. In case of Accidental loss of life on account of COVID-19 related duty following documents are required:

- I. Claim form duly filled and signed by the nominee/claimant.
- II. Identity proof of Deceased (Certified copy)
- III. Identity proof of the Claimant (Certified copy)
- IV. Proof of relationship between the Deceased and the Claimant (Certified copy)
- V. Death summary by the Hospital where death occurred (in case death occurred in hospital)

- (Certified copy).
- VI. Death Certificate (in Original)
- VII. Post-mortem Report (Certified copy)
- VIII. Cancelled Cheque (desirable) (in Original)
 - IX. FIR (Certified copy)
 - X. Certificate by the Healthcare Institution/ organization/ office that the deceased was an employee of /engaged by the institution and had an accidental loss of life on account of COVID-19 related duty.

Question 15: Whom to contact in case of any claim?

The institution/department the insured person was working for has to be informed. Insurance company also be intimated at email id nia.312000@newindia.co.in

Question 16: What is the process of submission of claim?

- The claimant needs to fill up claim form along with necessary documents as prescribed and submit the same to Healthcare Institution/ organization/ office where the deceased was an employee of /engaged by the institution.
- The respective institution will give necessary certification and forward it to competent authority.
 - ↓ Competent authority for State/UT is Director General Health Services /Director Health Services / Director Medical Education or any other Official specifically authorised by the State/UT Government for this purpose.
 - → Competent authority for Central Government, Central Autonomous / PSU Hospitals, AIIMS, INIs and Hospitals of other Central Ministries is Director or Medical Superintendent or Head of the concerned institution.
- Competent authority will forward and submit claim to the insurance company for approval.

Question 17: Whom to contact from insurance company?

Divisional office CDU 312000 of The New India Assurance Co.Ltd. located at B-401, Ansal Chambers 1, Bhikaji Cama Place, New Delhi-110066.

Contact persons:-

- 1. Mrs.Sarika Arora, Divisional Manager, email sarika.arora@newindia.co.in or nia.312000@newindia.co.in
- 2. Mr.N.Ravi Rao, Deputy Manager, email id ravin.rao@newindia.co.in or niadelbroker20@gmail.com
- 3.Mr.Yogendra Singh Tanwar, Administrative Officer email id yogendra.tanwar@newindia.co.in
